

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM BENCH

Date of decision: 18-12-1989

Present

Hon'ble Shri NV Krishnan, Administrative Member

OA 33/89

1. K Raghunathan
2. N George Varghese
3. K Kumara Swamy
4. PV Prabhakaran
5. PV Shaji
6. M Bhaskaran
7. M Udayanatha
8. KC James
9. PK Venugopala Pillai
10. P Devasigamani
11. C Mohandas
12. GN Narayanan
13. M John Panicker
14. N Vanapandian
15. MS Methai

: Applicants

Vs.

- 1 Superintending Engineer  
CPWD, Trivandrum Central Office,  
Trivandrum.
- 2 Director General of Works  
CPWD, New Delhi.
- 3 Union of India rep. by the  
Secretary, Ministry of Urban  
Development, Govt. of India, New Delhi : Respondents.

M/s Mathew Zachariah & Koshy George : Counsel of Applicants  
Mr PS Biju, ACGSC : Counsel of Respondents

O R D E R

When the case was taken up for hearing to-day  
~~they were present~~ neither the applicants nor the counsel ~~was~~ present.

- 2 The 15 applicants in the case have filed this application against the order dated 2.1.89 (Annexure-A7) of the Superintending Engineer, CPWD, Trivandrum Circle, Trivandrum (Respondent 1) on the ground that the pay of these applicants who are Junior Engineers be fixed on their promotion as Junior Engineer, Grade-I under FR 22(a)(ii)

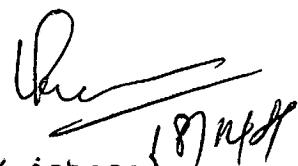
instead of under FR 22-c. The applicants had prayed for quashing this impugned order and to declare that they are entitled to get their pay fixed under FR 22-C.

3 When the case was last taken up for hearing on 15.11.89 the counsel for the Respondents sought time to file a statement in respect of this case. That prayer <sup>U</sup> ~~and~~ <sup>U</sup> ~~final~~ was granted ~~when~~ the case was taken up for hearing to-day.

4 Though none was present on behalf of the applicants, Shri PS Biju, ACGSC appearing for the Respondents has <sup>Qa</sup> filed a statement, ~~of~~ copy of which is also seem to have been served on the counsel for the applicant, alongwith a copy of order No.A-26017/1/89-ECVI dated 18.5.89. He submitted that by this order the prayer made by the applicants has already been conceded and he also draws my attention to the written remakrs of the counsel for the applicants that he has no objection to the application being closed.

5 Having perused the order dated 18.5.89 now produced by the counsel of Respondents, I am of the view that the prayer made by the applicants have been fully met and there is nothing more to be adjudicated upon.

6 The application is, therefore, closed.

  
{ 18/12/89  
(NV Krishnan)  
Administrative Member  
18.12.89